

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF CRAYONS ADVERTISING PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Crayons Advertising Private Limited
2.	Date of incorporation of corporate debtor	03 rd July, 1986
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Delhi
4.	Corporate Identity No. of corporate debtor	U52109DL1986PTC024711
5.	Address of the registered office and principal office (if any) of corporate debtor	NSIC Complex, Maa Anandmayee Marg Okhla Industrial Estate, Phase- III, New Delhi-110020 India
6.	Insolvency commencement date in respect of corporate debtor	Date of Order: 19th March, 2020 Date of Receipt of Order: 21 st March, 2020
7.	Estimated date of closure of insolvency resolution process	14th September, 2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Pranav Kumar Regd. No. (IBBI/IPA-002/IP-N00263/2017-18/10776)
9.	Address and e-mail of the interim resolution professional, as registered with the Board	3F, CS-70, Third Floor, Ansal Plaza, Sector-1, Vaishali, Ghaziabad-201010, U.P., India Email- pranavcs@outlook.com ; Mob. No. -9810793994
10.	Address and e-mail to be used for correspondence with the interim resolution professional	3F, CS-70, Third Floor, Ansal Plaza, Sector-1, Vaishali, Ghaziabad-201010, U.P., India Email- pranavcs@outlook.com ; Mob. No. -9810793994
11.	Last date for submission of claims	03 rd April, 2020
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Operational & Financial Creditors
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	i. Mr. Santosh Sharma (Reg. No. IBBI/IPA-002/IP-N00898/2019-20/12842) ii. Mr. Avneesh Srivastava (Reg. No. IBBI/IPA-001/IP-P01845/2019-2020/12869) iii. Mrs. Shalini Agarwal ((Reg. No. IBBI/IPA-002/IP-N00601/2018-2019/11887)
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Weblink- https://www.ibbi.gov.in/home/downloads (b) At the address mentioned at Column No. 10



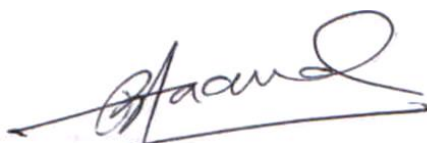
Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Crayons Advertising Private Limited** on **19th March, 2020**.

The creditors of **Crayons Advertising Private Limited**, are hereby called upon to submit their claims with proof on or before **03rd April, 2020** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class Financial Creditor in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



Pranav Kumar

Date : 23/03/2020
Place : Ghaziabad

Interim Resolution Professional for Crayons Advertising Private Limited
Reg. No. IBBI/IPA-002/IP-N00263/2017-18/10776

